GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION RAJYA SABHA UNSTARRED QUESTION NO-1475 ANSWERED ON- 12/03/2025

UGC regulations 2025

1475 Shri Javed Ali Khan:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether UGC has notified/published draft University Grants Commission (UGC) Regulations 2025;
- (b) if so, the details thereof along with the salient features;
- (C) whether above Regulations are in contravention of Acts passed by the Parliament and the State Legislatures, if so, the reasons therefor; and
- (d) if not, whether UGC can amend the Acts of Legislatures by executive amendments?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUKANTA MAJUMDAR)

(a) & (b): The University Grants Commission (UGC) has uploaded the draft UGC (Minimum Qualifications for Appointment & Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025 on its website for stakeholder s consultation. Its objective is to infuse innovation, inclusivity, flexibility and dynamism in every aspect of higher education, empower teachers and academic staff, strengthen academic standards and pave the way for achieving educational excellence and to make it in sync with the ethos of National Education Policy (NEP) 2020. It strives for driving transformations in the education system and propelling the country towards Viksit Bharat 2047 through quality education and research. Education is a subject in the Concurrent List and both the Parliament and the State legislatures have powers to set up universities. As per Entry 66, List I of Schedule VII to the Constitution of India, the power to legislate for "coordination and determination of standards in institutions

for higher education or research and scientific and technical institutions", vests in the Central Government.

(c) & (d): Section 26 (1) of UGC Act 1956 empowers UGC to make Regulations. Further, as per subsection 1(e) of Section 26, UGC regulates the qualifications that should ordinarily be required of any person to be appointed to the teaching staff of the University, having regard to the branch of education in which he is expected to give instruction. Therefore, the draft Regulations 2025 are in accordance with the UGC Act 1956.
